

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
Lok Sabha
UNSTARRED QUESTION NO. : 2653
(TO BE ANSWERED ON THE 16th March 2023)

AIR SAFETY

2653. SHRI RITESH PANDEY

Will the Minister of CIVIL AVIATION

be pleased to state:-

- (a) whether the Government is aware that several incidents with regard to the issue of air safety were witnessed during the flight operations in the country and if so, the details thereof;
- (b) whether the Government is aware that there is an increased trend of MEL (Minimum Equipment List) releases, non-availability of required certifying staff at short intervals for multiple scheduled arrivals/departures and the same is regularly witnessed in flight operations and if so, the details thereof;
- (c) whether the Government has made it mandatory that the aircraft parked at their respective bases and transit stations would be released only on authorisation by the licensed staff and if so, the details thereof and if not, the reasons therefor; and
- (d) whether the Government proposes to facilitate better crowd management practices across airports which helps the passengers to travel without frequent postponements leading to time saving and if so, the details thereof and if not, the reasons therefor?

ANSWER

Minister of CIVIL AVIATION (Shri Jyotiraditya M. Scindia)

(a) Yes, Sir. The Government is aware that several incidents with regard to the issue of air safety were witnessed during the flight operations in the country which were attributable to factors including equipment malfunctioning, bird strike etc. Civil Aviation Requirement (CAR) Section 5 Series C Part I issued by Directorate General of Civil Aviation (DGCA) requires occurrences relating to system and component failure to be reported to DGCA. These occurrences, based on their severity are investigated either by the concerned airlines under the supervision of the DGCA or by the DGCA under Rule 13(1) of the Aircraft (Investigation of Accidents and Incidents) Rules, 2017.

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(b) Currently, no such increased trends of Minimum Equipment List (MEL) release have been observed.;

All airlines are having sufficient certifying staff/ manpower arrangement as required for certification of aircraft at short intervals for multiple scheduled arrivals/ departures for regular operation of aircraft as per schedule.;

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(c) Yes Sir. DGCA has directed to airlines that all aircraft at base and transit stations shall be released by certifying staff holding AME licence (B1/B2) with appropriate authorisation by the organisation.

(d) Yes Sir. The action taken by the Government for better crowd management at the airports includes:

(i) Vehicle Traffic management at cityside area by deployment of adequate manpower.

(ii) Clear and appropriate signage provided at the airports.

(iii) Optimum Utilization of available resources like chairs and manpower from non-peak areas to peak areas between arrival and departure.;

(iv) Q-Managers have been placed for organized passenger processing.

(v) Airlines have been advised to deploy additional manpower at Common Use Self Service (CUSS) kiosks and Check-in area for fast processing.

(vi) Airlines have been informed to advise passengers to keep ready electronic boarding card along with ID proof at entry gates.

(vii) Flight Schedule has been adjusted at airports to manage congestion during peak hours.

(viii) Additional X-BIS machines has been provided as per requirement at airports to reduce congestion.

(ix) MHA has been requested to provide adequate CISF manpower to man X-BIS, entry gates etc.
